

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 70
ANSWERED ON 20/07/2026**

**CENTRAL SUPPORT FOR URBAN INFRASTRUCTURE AND HOUSING IN
BENGALURU/ KARNATAKA**

70. SHRI AJAY MAKAN:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether Government of Karnataka has sought a special central grant for urban infrastructure in Bengaluru and the details and present status thereof;
- (b) the number of houses sanctioned and the central assistance released to Karnataka under Pradhan Mantri Awas Yojana-Urban (PMAY-U) 2.0 since its launch;
- (c) whether any proposals from Karnataka under the scheme are pending with the Central Government and if so, the details thereof; and
- (d) the steps taken to expedite release of Central funds to the State?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (d): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies. However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Pradhan Mantri Awas Yojana – Urban 2.0 (PMAY-U 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Smart Cities Mission (SCM), Urban Transport (UT), etc.

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

AMRUT: Atal Mission for Rejuvenation and Urban Transformation (AMRUT) launched in the year 2015 in selected 500 cities (now 485 cities including 15 merged cities) and towns across the country was focused on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. AMRUT 2.0 was launched in the year 2021 in all Urban Local Bodies (ULBs)/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0.

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Rejuvenation of water bodies and development of green spaces and parks are other components of the mission. Under the Mission, States/UTs are empowered to select, appraise, prioritize and implement projects.

Under AMRUT, Karnataka State has taken up 44 water supply projects worth ₹2,213.09 crore, 55 sewerage and septage management projects worth ₹2,499.92 crore, 181 parks and green spaces projects worth ₹112.91 crore, 83 drainage projects worth ₹238.06 crore and 41 urban transport projects worth ₹48.56 crore.

Under AMRUT, in Bengaluru, Karnataka State has taken up 03 water supply projects worth ₹238.562 crore, 13 sewerage and septage management projects worth ₹733.67crore and 10 parks and green spaces projects worth ₹19.76 crore.

Further, under AMRUT 2.0, Karnataka State has taken up 227 water supply projects worth ₹9,589.95 crore, 159 water body rejuvenation projects worth ₹520.19 crore and 228 parks and green spaces projects worth ₹141.79 crore. The State has not taken up any project in Bengaluru city under AMRUT 2.0.

The funds are now released to the States through Mother Sanctions which are utilised by the States/UTs on real time basis. For the current financial year 2026-27, Mother Sanction of ₹670.67 crore has been issued against which, the State has utilised an amount of ₹331.92 crore till 14.07.2026.

SBM-U: Under SBM-U, no proposal is pending for Bengaluru for special central grant. The details of approval sought for Bengaluru under SBM-U 2.0 is given below:

Solid Waste Management (SWM) processing facilities for Greater Bengaluru Authority (GBA)

Module & Components	Capacity	Project Cost (Rs in Cr.)	Central Share (Rs in Cr.)
Module 1-SWM Processing			
Material Recovery Facility (MRF)	1,226.11 TPD*	104.21	26.05
Sanitary Landfill (SLF)	800.00 TPD	52.00	13.00
Transfer Station	6081.74TPD	273.67	68.41
Waste to Electricity	460.00 TPD	82.80	20.70

Legacy Waste Remediation

Name of ULB	Quantity	Project Cost (Rs in Cr.)	Central Share (Rs in Cr.)
BBMP**	97,82,000 MT	538.01	134.50

*TPD: Tonnes Per Day

**BBMP: Bruhat Bengaluru Mahanagara Palike

PMAY-U: 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/UTs. However, the Ministry of Housing and Urban Affairs supplements the efforts of States/UTs, by providing Central Assistance for pucca houses to eligible urban beneficiaries across the country under Pradhan Mantri Awas Yojana-Urban (PMAY-U) since 25.06.2015. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by eligible beneficiaries at affordable cost, for one crore additional eligible beneficiaries through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). PMAY-U 2.0 guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

PMAY-U 2.0 adopts a demand driven approach wherein States/UTs have conducted demand survey through their Urban Local Bodies (ULBs)/implementing agencies in their respective jurisdictions, based on eligibility criteria. States/UTs formulate project proposals as per their assessed demand of houses under the Scheme and get them approved by State Level Sanctioning & Monitoring Committee (SLSMC) constituted under the chairmanship of Chief Secretary of the State/UT concerned. After approval from the concerned SLSMC, States/UTs submit the proposals to this Ministry for approval of Central assistance by the Central Sanctioning and Monitoring Committee (CSMC). Accordingly, based on housing demand, the project proposal needs to be submitted by the State to the Ministry following Guidelines of PMAY-U 2.0 for seeking Central Assistance. No proposal has been received from State of Karnataka under PMAY-U 2.0, except under ISS vertical for 1,124 houses which is a central sector scheme under PMAY-U 2.0. Central Assistance of ₹3.45 crore has been sanctioned and released for 1124 houses sanctioned under ISS vertical of PMAY-U 2.0 in Karnataka.
